

THE HIGH COURT OF MANIPUR AT IMPHAL

NOTIFICATION No.53
Dated, the 23rd March, 2020.

No.HCM/1/96/BENCH/8191 In continuation of Notifications no. 49, 50 and 51 of the High Court of Manipur issued to combat the pandemic spread of Corona virus (COVID 19) and the considering the prevalent situation, particularly in view of the Order No9/6(1)/2020-H(Pt.) dated 23rd March 2020 by the Chief Secretary, Government of Manipur (**Annexure A**) closing all Government & Private offices and other activities from **24.03.2020 to 31.03.2020**, the Hon'ble Chief Justice is pleased to issue the following directions: -

- i. The normal sitting of the High Court and the District Courts is hereby suspended from 24.03.2020 to 31.03.2020.
- ii. In case of matter of extreme urgency, the Division Bench and Single Bench will be constituted on a written request by counsel or party as per direction of the available Hon'ble senior most Judge.
- iii. The cases listed on 24.03.2020 before the Division Bench and Single Bench are also suspended. Any urgent matter listed on 24.03.2020 may be taken up as per (ii) above.
- iv. As regards the District Courts, the following directions are issued, which shall come into effect immediately:-
 - a) The respective District & Sessions Judges shall prepare a roster of Judicial Officers for dealing with remand matters, bail and urgent Civil & Criminal matters. Necessary direction be issued and uploaded on the website by the concerned District & Sessions Judges.
 - b) All the Presiding Officers of Tribunals, Family Courts and Special Courts shall designate Judge for dealing with urgent matter.
 - c) Member Secretary, MASLSA may designate appropriate person for taking up urgent legal aid matter.
 - d) The matters which are already fixed up to 31.03.2020 be adjourned en-bloc to subsequent dates and information in this regards be uploaded on the website of the District and pasted on notice board.
 - e) Manipur Judicial Academy shall suspend all its training programmes till 31.03.2020.

- v. The interim orders granted earlier by the High Court and the District Courts for a specified date shall be extended till next date of effective hearing.
- vi. In view of suspension of regular Court work from 24.03.2020 to 31.03.2020, it shall be treated as "Closure" within the meaning of explanation appended to Section 4 of the Limitation Act, 1963. Thus, limitation for any Court proceeding shall not run with effect from 15.03.2020 until further order in pursuance of order dated 23.03.2020 in SUO MOTU WRIT PETITION (CIVIL) No(s).3/2020 passed by Hon'ble Supreme Court.

By order

Tau 23-3-2020
Registrar (Judl.)

Copy to:-

1. The advocate General, Govt. of Manipur.
2. The Registrar, Admin & Vigilance, High Court of Manipur.
3. All the learned Judicial Officers, Manipur.
4. The Govt. Advocate, Govt. of Manipur.
5. The President, High Court BAR Association.
6. The President, AMBA, Manipur.
7. The Joint Director, Manipur Judicial Academy.
8. All the Joint Registrars, High Court of Manipur.
9. All the Deputy Registrars, High Court of Manipur.
10. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
11. All the Assistant Registrars/Court Managers, High Court of Manipur.
12. The P.S to Hon'ble Justice L.S. Jamir, High Court of Manipur.
13. The P.S to Hon'ble Justice Kh.Nobin Singh, High Court of Manipur.
14. The P.S to Hon'ble Justice M.V. Muralidaran, High Court of Manipur.
15. The P.S to Hon'ble Justice A. Bimol Singh, High Court of Manipur.
16. The P.S to Registrar General, High Court of Manipur.
17. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
18. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
19. All the Court Master, High Court of Manipur.
20. The Guard file.

Amesur 'A'

**GOVERNMENT OF MANIPUR
SECRETARIAT: HOME DEPARTMENT**

ORDERS BY THE GOVERNOR: MANIPUR
Imphal, the 23rd March, 2020

No. 9/6(1)/2020-H(Pt) : Whereas, the State Government has taken up numerous steps like closure of international boundaries with Myanmar, closure of malls, restaurants, cinema halls, tourist spots, closure of interstate border for passenger vehicles, suspension of all public transport, restriction to gathering of people etc.

Whereas, the steps and measures taken up by the State Government so far do not seem adequate to contain and combat the spread of COVID-19 in the State.

Now therefore, in exercise of the powers conferred under section 9, 10, 11 and 12 of the Manipur Epidemic Diseases Covid-19 Regulations, 2020 read with section 2 of the Epidemic Diseases Act, 1897, hereby reiterates an order the following measures:

1. All interstate borders shall be sealed for movement of passengers by public and private transport.
2. All passenger carrying public transport and private vehicles within the State except goods vehicle shall be suspended.
3. All shops, malls, markets, commercial establishments, shall be closed except shops dealing with groceries/vegetables/medicine/milk/LPG/Petrol pumps.
4. All persons who were abroad during January or February, 2020 and have returned to Manipur after 1st March, 2020 shall furnish their particulars and travel history to the notified agencies (shomemanipur@gmail.com) on or before 24-03-2020.
5. All persons who have been advised home quarantine shall observe it very strictly. The Deputy Commissioners and Superintendent of Police shall ensure strict compliance.
6. Any congregation of more than 4(four) person is prohibited.
7. All government and private offices shall remain closed except the following essential services.
 - a) Home Department, Police Department, GAD, District Administration, Health, Fire Services, Prisons, Power, PHED, Municipalities, Consumer Affairs & Public Distribution. NIC both State and District Units.

-1:-

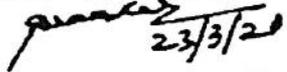
[Signature]
25/3/20

- b) Banks/ATMs
- c) Print and Electronic media.
- d) IT and ITeS including postal and internet services.
- e) Hospital, Optical Stores, Diagnostic Centers, Pharmacies.
- f) Takeaway/ home delivery restaurants.

Any person(s) found violating the restrictions above, shall be prosecuted under section 188 IPC- violation of order promulgated by the government, section 269 IPC- negligently doing any act known to be likely to spread infection of any disease, section 270 IPC-malignantly doing any act known to be likely to spread infection of any disease and section 271 IPC- knowingly disobeying any quarantine rule etc.

This orders shall take immediate effect and shall be in force till 31-03-2020.

By orders & in the name
of the Governor,


23/3/20

(Dr. J Suresh Babu)
Chief Secretary
Government of Manipur

Copy to:-

1. Secretary to Governor of Manipur, Raj Bhavan Imphal.
2. Secretary to Hon'ble Chief Minister, Manipur.
3. PPS to Hon'ble Deputy Chief Minister, Manipur.
4. PPS to all Hon'ble Ministers, Manipur.
5. Director General of Police, Manipur.
6. All Addl. Chief Secretaries/Principal Secretaries/Commissioners, Government of Manipur.
7. I.G Assam Rifles (South), C/o 99 APO
8. GOC 57 Mtn. Divn, C/o 99 APO
9. Commissioner (IPR), Government of Manipur.
10. IG, CRPF (M&N Sector), Gr. Centre Langjing.
11. Dy.I.G, BSF Hqrs. Koirengai.
12. All Deputy Commissioner/ District Superintendents of Police.
13. Director (IPR), Government of Manipur.- for wide publication of the orders through print and electronic media.
14. Director, Printing & Stationary, Manipur- with request for publication in Manipur Gazette Extra-ordinary and to furnish 20 copies of the Gazette.
15. Station Director, Doordarshan Kendra, Imphal.
16. Station Director, All India Radio, Imphal.
17. Guard file.